

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1067/2019

NATIONAL FEDERATION OF SOCIETIES FOR FAST
JUSTICE & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 42346/2020 - APPLICATION FOR WAIVER OF ADDITIONAL COSTS
IA No. 20754/2020 - EXEMPTION FROM FILING O.T.
IA No. 7966/2020 - EXEMPTION FROM FILING O.T.
IA No. 168393/2019 - INTERVENTION/IMPLEADMENT
IA No. 158887/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 15-12-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE HIMA KOHLI

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Mr. Narender Kumar, Adv.
Ms. Niharika Dewivedi, Adv.
Mr. Narendra Pal Sharma, Adv.
For Mr. Anil Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Eight weeks' time is granted to file Status Report/reply by all the State Governments and the High Courts.

List after eight weeks.

If any learned counsel requests for digitized copy of the paper book, the Registry is directed to supply the same.

A copy of this order be sent to all the Registrars of the High Courts.

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER